

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****Hearing by Video Conferencing****O.A. No.060/1048/2021**Chandigarh, this the 17<sup>th</sup> day of September, 2021**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

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Vandana Saini, Designation Postal Assistant, age about 37 years w/o Sh. Manish Saini, r/o #98/7 New Milap Nagar, Ambala City, Ambala (Haryana).

**...Applicant**

(BY ADVOCATE: Mr. Aditya Yadav)

**VERSUS**

1. The Union of India through Director, Ministry of Communications and Department of Posts, Dak Bhawan, Parliament Street, New Delhi-110001.
2. The Chief Post Master General, Haryana Circle, Ambala District, Ambala-133001.
3. The Director, Postal Service (HQ), Haryana Circle, Ambala District, Ambala-133001.
4. Assistant Director, Postal Services (Staff), Haryana Circle, Ambala District, Ambala-133001.
5. Superintendent of Post Offices, Ambala Division, Ambala (Haryana).

**...Respondents**

**O R D E R(Oral)****Per: SURESH KUMAR MONGA, MEMBER (J):**

1. Learned counsel for the applicant submitted that aggrieved by an order dated 26.03.2021 passed by the Superintendent of Post Offices, Ambala Division, Ambala, the applicant preferred an appeal on 24.04.2021. However, the Chief Post Master General, Haryana Circle, Ambala has failed to take a decision over the said appeal upto now.

2. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to the Chief Post Master General, Haryana Circle, Ambala to decide her pending appeal within a time frame.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to the Chief Post Master General, Haryana Circle, Ambala (Respondent No. 2 herein) to decide the applicant's pending appeal dated 24.04.2021 and pass a reasoned and speaking order in accordance with law. Before taking such a

decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.



5. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**Member (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

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